## CENTRAL SILK BOARD (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): I beg to move :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Central Silk Board Act, 1948, be taken into consideration."

# "Enacting Formula

(1) That at page 1, line 1,-

for the word 'Twentieth' the word "Twenty-first" be substituted

### Clause 1

(2) That at page 1, line 4, for the figure "1969" the figure "1970" be substituted."

MR. DEPUTY-SPEAKER : The motion is now before the House.

SHRI KANWAR LAL GUPTA (Delhi Sadar): On a point of order...

SHRI MADHU LIMAYE (Monghyr); I do not know why vote is not being taken on the motion that I have moved. I have moved a proper motion.

SHRI SURAJ BHAN (Ambala): Kindly take vote on it.

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय, मधुलिमये का मोशन है, इसको ले लीजिए।

श्री मधु लिसये : उपाघ्यक्ष महोदय, मेरे प्रस्ताव पर वोट लीजिए । मैं प्रपने दूसरे प्रस्ताव को वापस लेने के लिए तैयार हूं । श्री श्रीनिवास मिश्र भी तैयार हो जाएंगे । मैंने बकायदा प्रस्ताव रखा है, उस पर वोट लिया जाए ।

MR. DEPUTY-SPEAKER : This is only a clearical amendment.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैने यह प्रस्ताव रखा है कि जब तक कार्य-सूची में जो प्रस्ताव हैं बह पूरे नहीं होते, सदन ऐडजार्न न हो । SHRI P. N. SOLANKI (Kaira): On a point of drder ...

MR. DEPUTY-SPEAKER : Shri Kanwar Lal Gupta is already on a point of order. I have to hear him first.

भी मच्चुलिमये: मेरा प्रस्ताव है, पहले उस पर वोट लिया जाए।

MR. DEPUTY-SPEAKER : Shri Madhu Limaye should know that a motion can be moved only with the permission of the Chair, and proper notice of it has to be given. I cannot accept...

SHRI SRINIBAS MISRA (Cuttack): You should permit him. Heave you heard the proposal made by him? He only wants that the House should sit until all the items are finished.

श्री मधु लिमये: यह प्रस्ताव तीन साल से लटकता चला जा रहा है, इसको ग्राज लेना चाहिये। मैंने इसीलिए कहा कि जब तक कार्यसूची की सभी मदों पर विचार नहीं होता, तब तक सदन बैठे।

MR. DEPUTY-SPEAKER : I cannot accept that motion.

भी कंवर लाल गुप्त : उपाघ्यक्ष महोदय, ग्रभी जो मन्त्री महोदय ने बिल रखा है, वह राज्य सभा से संशोधित होकर यहां ग्राया है। मैं ग्रापका घ्यान रूल 98 ग्रीर रूल 99 की तरफ दिलाना चाहता हूं। रूल 98 कहता है—--(प॰ 5 पर)

"If a Bill other than a Money Bill passed by the House and transmitted to the Council is returned to the House with amendments, it shall on receipt be laid on the Table.".

मौर रूल 99 कहता है----

"After the amended Bill has been laid on the Table, any Minister in the case of a Gvoernment Bill or in any other case any member may, after giving two days' notice, or with the content of the Speaker without notice, move that the amendments be taken into consideration.".

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MR. DEPUTY-SPEAKER: The hon, Member need not explain. The rules are very clear

भी कंवर लाल गुप्त : ग्राप इतने इंपेशेंट क्यों हैं ? इसमें मेरे केवल दो ऐतराज हैं। एक तो यह है कि इन्होंने जो नोटिस देना चाहिए था, वह नहीं दिया और स्पीकर की भी इन्होंने परमिशन नहीं ली कि वे इसकी कंसेंट दें।

दूसरा ऐतराज यह है कि टेबल के ऊपर जो लेकरना चाहिए था वह इन्होंने नहीं किया। इसलिए दोनों शर्तें नहीं होने की बजह से इस बिल को नहीं आना चाहिए था।

SHRI R. D. BHANDARE (Bombay-Central): Permission has been given by the Speaker.

MR. DEPUTY-SPEAKER: I am told by the office that it was laid on the Table of the House on the 11th May, and the Speaker has also given permission.

The question is :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Central Silk Board Act, 1948, be taken into consideration :---

Enacting Formula

(1) That at page 1, line 1,---

for the word "Twentieth" the word "Twenty-first" he substituted.

Clause I

(2) That at page 1, line 4,---

for the figure "1969" the figure "1970" be substituted.

The motion was adopted.

MR. DEPUTY SPEAKER : The question is ;

Enacting Formula

(1) That at page 1, line 1,--

for the word "Twentieth" the word "Twenty-first" be substituted."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

Clause !

(2) That at page 1, line 4, --

for the figure "1969" the figure "1970" be substituted

The motion was adopted.

SHRI RAM SEWAK : I move :-

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. DEPUTY-SPEAKER : The question is :---

"That the amendments made by Raiya Sabha in the Bill be egreed to."

The motion was adopted.

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### 15.48 hrs.

#### TEA (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF TRADE (SHRI RAM SEWAK) : I move :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Tea Act, 1953. be taken into consideration :---

"Enacting Formula

(1) That at page 1, line 1,-

for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

(2) That at page 1, line 3,--for the figure "1969" the figure "1970" be substituted.".

MR. DEPUTY-SPEAKER : The question is :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Tea Act, 1953 be taken into consideration :---

"Enacting Formula

 That at page 1, line 1, for the word "Twentieth" the word "Twenty-first" be substituted.

Clause 1

(2) That at page 1, line 3, for the figure "1969" the figure "1970" be substituted.

The motion was adopted.